



THE HIGH COURT OF KERALA

Ernakulam-682031
Email: hsec.hc-ker@gov.in
Phone: 04842562436
Fax: 0484 2391720
Date: 16-02-2019

H1-74814 /18

QUOTATION NOTICE

Quotation Number	H1-74814 /18
Due date and time for receipt of quotations	01-03-2019 . up to 2pm
Date and time for opening of quotations	01-03-2019 . up to 3pm
Date up to which the rates are to remain firm for acceptance	Four months after the acceptance of quotation
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala, Ernakulam - 31.
Superscription: H1-74814 /18 Quotations for the purchase of compatible wireless mike for the Dragon Dictation Software	

Sealed quotations are invited for the purchase of wireless mike for the Dragon Dictation Software with following specification

*Item should be in the category of compatible Wireless Microphone (Blue tooth or Radio Frequency) listed in the website of support.nuance.com.

*Accuracy scale dragon score should be six.

*Should come with docking/charging base which connect to the PVC via USB.

*The docking station should be able to be attached to a phone for dual use.

*On ear or over the head style.

*Mac and PC compatible.

The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause and/or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

- 1 Acceptance of the quotation constitutes a concluded contract.
2. Withdrawal from the quotation after it is accepted or failure to carry out the works mentioned therein within a specified time or according to specifications will entail cancellation of the order and works being made at the offerers expenses from elsewhere, any loss incurred thereby will be payable by the defaulting party. In such an event the High Court reserves also the right to remove the defaulter's name from the list of High Court suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
- 4 Any attempt on the part of tenderers or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the tenderers.
5. If any license or permit is required, tenderers must specify in their quotation and also state the authority to whom application is to be made.
- 6(a) In cases where a successful tenderer, after having made partial supports fails to fulfill the contracts in full, all or any of the materials not supplied may, at the discretion of the Purchasing Officer be obtained by means of another quotation or by negotiation or from the next higher tenderer who had offered to supply already and the loss, if any, caused to the High Court shall thereby together with such sums as may be fixed by the High Court towards damages be recovered from the defaulting tenderer.
- (b) Even in cases where no alternate purchases are arranged for the materials not supplied, the proportionate portion of the security deposit based on the cost of the materials not supplied at the rate shown in the quotation of the defaulter shall be forfeited and balance alone shall be refunded.
- (c) Any sum of money due and payable to the contractor (including Security Deposit returnable to him) under this contract may be appropriated by the Purchasing Officer or any other person authorized by High Court and set-off against any claim of the Purchasing Officer or High Court for the payment of a sum of money arising out of or under any other contract made by the contractor with the Purchasing Officer or Government or any other person authorized by High Court.

7. The prices quoted should be inclusive of all taxes, duties, cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.

8. Payments will be made only after the supplies are actually verified and taken to stock

9. Any sum of money due and payable to the successful tenderer or contractor from Government shall be adjusted against any sum of money due to High Court from him under any other contracts.

10. Special conditions, if any, printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.

Janavara here

N.V Paul
Assistant Registrar
For Registrar (Administration)

Place: Ernakulam
Date: 16-02-19.



to publish in
High Court website: